

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the Creditors OF M/s. SIP INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. SIP INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	05/03/1986
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Tamil Nadu, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate	CIN - L24131TN1986PLC012752
5. Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office:-</u> Old No.17, New No. 35, First Main Road, Raja Annamalaipuram, Chennai, Tamilnadu - 600 028 <u>Principal Office:-</u> Nil
6. Insolvency commencement date in respect of corporate debtor	26/08/2019, Being date of Order passed by Hon'ble NCLT, Chennai Bench (Order received on 04/09/2019)
7. Estimated date of closure of insolvency resolution process	21/02/2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. G Porselvam IBBI/IPA-002/IP-N00427/2017-2018/11229
9. Address and e-mail of the interim resolution professional, as registered with the Board	LPF Building, II Floor, 25 (10), Thiyagaraja Street, North Usman Road, T.Nagar, Chennai – 600 017. Ph:-044 -28142945; Mob. 98410 16465 gporselvam@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	LPF Building, II Floor, 25 (10), Thiyagaraja Street, North Usman Road, T.Nagar, Chennai – 600 017. Ph:-044 -28142945; Mob. 98410 16465 gporselvam@gmail.com
11. Last date for submission of claims	17/09/2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class ascertained by the Interim resolution professional
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available.
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/home/downloads Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SIP INDUSTRIES LIMITED on 26/08/2019.

The creditors of M/s. SIP INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 17/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 06/09/2019
Place : Chennai

G Porselvam

(Interim Resolution Professional)
IBBI/IPA-002/IP-N00427/2017-2018/11229

G. PORSELVAM
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